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SHRI S. ». MISHRA : The mandate of the HOUSJ should be clear to the Minister. I has to be implemented, whatever committees are appointed or have been a ipointed. We do not want anything else

MR. CHAIRMAN : I have no dobut that the vievs of the House have been clearly expressed.

PAPERS LAID ON THE TABLE

THE ARMS (FOURTH AMENDMENT) RULES, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S RAMASWAMY) : Sir, I beg to lay *at* the Table, under sub-section (3) of .'•ection 44 of the Arms Act, 1959, a cop • each of the Ministry of Home Affair; Notifications G.S.R. No.

2475 (in En dish) and G.S.R. No. 2476 (in Hindi), dated the 22nd October, 1969, pi blishing the Arms (Fourth Amendment) Rules, 1969. [Placed in Library. ,?e< No. LT-2338/69].

SUPPLEMENTARY DEMANDS FOR GRANTS F)R EXPENDITURE OF THE CENTICAL GOVERNMENT ON RAILWAYS FOR THE YEAR 1969-70

THE DEP JTY MINISTER IN THE MINISTRY W RAILWAYS (SHRI ROHANLAI CHATURVEDI): Sir, I beg to lay t n the Table a statement showing the Supplementary Demands for Grants fi r Expenditure of the Central Governn ent on Railways for the year 1969-70

REFERENC *I* TO REPORTED MEETING OF FCUR SENIOR OFFICERS OF THE FINANCE MINISTRY WITH SHR! T. T. KRISHNAMA-CHARI

SHRI MULKA GOVINDA REDDY (Mysore) : Sir, with your permission I wo ild like to draw the attention of the 1 louse that it has been reported in tie press and confirmed by the Minister of State for Finance that four senior officers of the Finance Ministry, Mr Govindan Nair, Dr. I. G. Patel, Mr. SI iralkar and Mr. Bakshi, who were in harge of the budget preparations durin i this time of the year, met Mr. T. T. Krishnamacnari, former Finance Minister, in his hotel who had to resign twice under a cloud and it is reported...

AN HON. MEMBER : What is this ?

MR. CHAIRMAN : I permitted this to mention this. But no questions now.

SHRI MULKA GOVINDA REDDY : It is reported that they discussed some financial matters and also something about unemployment, etc. etc. Some time back, last week I think it was also reported that Mr. T. T. Krishnamachari had been requested by the Prime Minister to help her in preparing the budget. Sir, it was a very serious matter. Officers who are under the Official Secrets Act, are not expected to divulge anything regarding financial matters to any person however big he was, and particularly to Mr. T. T. Krishnamachari who had to resign under a cloud. I demand that a statement be made this afternoon, if possible, or tomorrow.

SHRI S. N. MISHRA : This must be discussed thoroughly. This has caused us serious concern that now there are certain persons who are acting as super Ministers. After all, why did these officers go there ? To work out their...

(Interruption)

MR. CHAIRMAN : No, not now.

SHRI S. N. MISHRA : You should view it seriously. We want a thorough, lull-fledged discussion on this.

SHRI BHUPESH GUPTA : Mr. Chairman, Sir,...

MR. CHAIRMAN : No, this is not the time for it. I have not permitted you.

SHRI BHUPESH GUPTA : **Why** permission ? The matter has been raised and you can give me permission now.

MR. CHAIRMAN : At this hour you want to raise it...

SHRI BHUPESH GUPTA : Do you want us to keep quiet ?

SHRI MULKA GOVINDA REDDY : He wants a discussion, Sir.

MR. CHAIRMAN : No, unless you take my permission you cannot speak. We cannot have a discussion today. Mr. Bhargava now.